

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 1279
ANSWERED ON 03.03.2016

RAIN WATER HARVESTING

1279. SHRI RAHUL KASWAN
SHRI PRATAPRAO JADHAV
SHRIMATI SAKUNTALA LAGURI

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether adequate measures have been undertaken for conservation and harvesting of water including rain water and towards effective implementation of such measures in all the districts of the country, if so, the details thereof;
- (b) the quantum of financial assistance granted and utilized for the purpose during the last three years and the current year, State/UT-wise;
- (c) the details of programmes started and implemented by various States including Gujarat for the purpose along with the progress made thereunder so far; and
- (d) the further steps taken/to be taken to encourage the said activity in the country?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION
(PROF. SANWAR LAL JAT)

(a) to (d) Water being a State subject, necessary measures are being undertaken by the State Governments for rainwater harvesting and artificial recharge to ground water. Government of India is however giving due emphasis in promoting rainwater harvesting and artificial recharge measures by supplementing the efforts of State Governments through technical and financial support under various schemes.

Following steps have been taken to encourage water conservation and rain water harvesting:

- State-wise expenditure on Water Conservation and Water Harvesting works under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) of the Ministry of Rural Development for last three years and current year is given at **Annexure-I.**

- During XI Plan, Demonstrative Artificial Recharge Projects were taken up under Central Sector Scheme “Ground Water Management & Regulation”. State-wise details of the funds released for spill over work under this artificial recharge project during last three years i.e., 2012-13, 2013-14 & 2014-2015 is given in **Annexure-II**. No funds have been released in the current year i.e. 2015-16. The work of Artificial Recharge of Ground Water has been brought under MGNREGA during the XII Plan period.
- A conceptual document entitled “Master Plan for Artificial Recharge to Ground Water in India” has been prepared during the year 2013, which envisages construction of different types of Artificial Recharge and Rainwater Harvesting structures in the Country in an area of 9,41,541 sq.km for harnessing surplus monsoon runoff to augment ground water resources. The Master Plan has been circulated to all State Governments for implementation.
- A ‘Model Bill’ has been circulated by this Ministry to all the States &UTs to enable them to enact suitable ground water legislation for regulation and development which includes provision for Rainwater harvesting. So far 15 States/ UTs have adopted and implemented the ground water legislation on the lines of Model Bill.
- Central Ground Water Authority (CGWA) has issued advisory to States/ Union Territories and Ministry of Urban Development to take necessary measures for adopting rain water harvesting/ artificial recharge in all the Government buildings. Thirty one States/UTs have made rainwater harvesting mandatory by enacting laws / formulating rules & regulations / by including provisions in building bye-laws / through suitable Government Orders etc.
- CGWB has been organizing mass awareness programmes in the Country to promote rain water harvesting and artificial recharge to ground water.
- Ministry of Urban Development in its Draft Model Building Bye-Laws (2015) has incorporated a Chapter on Provision of Rain Water Harvesting.

Annexure referred to in reply to Lok Sabha Unstarred Question No. 1279 to be answered on 03.03.2016 regarding “Rain Water Harvesting”

Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA): State-wise Expenditure on Water Conservation and Water Harvesting works (Rs. in lakhs)				
State	FY 12-13	FY 13-14	FY 14-15	FY 15-16 (upto 18/02/2016)
ANDAMAN & NICOBAR	114.87	192.31	70.2	12.17
ANDHRA PRADESH	142152.72	60045.55	23039.24	56171.67
ARUNACHAL PRADESH	104.36	114.75	22.43	8.7
ASSAM	2532.39	2446.02	1797.32	2168.66
BIHAR	18383.5	11968.6	3986.74	7433.05
CHHATTISGARH	30052.98	29002.95	28962.96	21980.95
GOA	2.19	2.8	8.57	2.01
GUJARAT	10540.51	6896.31	4549.57	5280.48
HARYANA	5598.36	4634.62	2730.38	1101.84
HIMACHAL PRADESH	10520.02	10377.01	5722.72	4237.77
JAMMU & KASHMIR	4820.16	2989.6	1261.38	1589.25
JHARKHAND	52027.2	24946.12	25348.33	27061.7
KARNATAKA	21257.11	31834.96	17196.3	13413.76
KERALA	23689.94	30147.63	38545.87	31342.11
LAKSHADWEEP	44.47	34.39	10.18	1.47
MADHYA PRADESH	80574.3	38306.36	37839.86	26673.54
MAHARASHTRA	48790.26	19444.74	26321.56	28178.16
MANIPUR	4593.91	2016.77	1868.03	702.44
MEGHALAYA	2177.55	2868.48	2146.1	1750.45
MIZORAM	917.18	563.9	764.49	1076.85
NAGALAND	1359.16	586.26	95.13	671.18
ODISHA	25637.98	14635.65	9986.34	10785.76
PUDUCHERRY	0	4.75	37.22	68.99
PUNJAB	186.22	274.84	183.95	271.8
RAJASTHAN	68669	55699.27	67970.15	67862.76
SIKKIM	489.06	1445.86	703.3	773.62
TAMIL NADU	75577.69	54985.58	43397.39	47960.84
TELANGANA	-	-	14178.51	24708.03
TRIPURA	11416.54	13171.63	13806.25	8362.12
UTTAR PRADESH	29588.75	23937.02	30137.32	53566.95
UTTARAKHAND	3290.08	2660.57	1933.32	2804.42
WEST BENGAL	80225.69	51818.96	64371	47595.11
Total	755334.15	498054.26	468992.11	495618.61

Annexure referred to in reply to Lok Sabha Unstarred Question No. 1279 to be answered on 03.03.2016 regarding "Rain Water Harvesting"

**State Wise & Year wise Fund Release for
Artificial Recharge & Rainwater Harvesting During XI Plan**

S. No.	Name of States/UTs	Spill over II nd Installment Released 2012-13 (Rs. in Lakhs)	Spill over II nd Installment Released 2013-14 (Rs. in Lakhs)	Spill over II nd Installment Released 2014-15 (Rs. in Lakhs)	Total (XI & Spill over in XII Plan) (Rs. in Lakhs)	
					Approved Cost	Released Funds
1	Andhra Pradesh	-----	-----	-----	130.02	130.02
2	Arunachal Pradesh	83.730	-----	-----	493.11	493.11
3	Bihar	-----	28.8	-----	96.01	96.01
4	Chandigarh	-----	231.3	-----	776.03	774.52
5	Chhattisgarh	-----	108.45	-----	268.80	258.85
6	Delhi	-----	13.029	-----	43.44	43.44
7	Gujarat	44.859	-----	20.423	316.24	286.65
8	Himachal Pradesh	-----	83.352	1.53	250.02	250.02
9	Jammu & Kashmir	-----	16.659	28.76	143.47	136.70
10	Jharkhand	-----	52.4565	4.9470	191.35	191.35
	Jharkhand	-----	14.6100	-----	-----	14.61
11	Karnataka	33.4560	107.615	-----	588.09	588.09
12	Kerala	4.050	-----	-----	94.14	81.65
13	Madhya Pradesh	-----	38.754	60.75	860.91	732.88
14	Maharashtra	-----	-----	-----	15.15	15.15
15	Nagaland	82.800	-----	-----	224.14	224.14
16	Odisha	-----	-----	139.32	464.36	464.36
17	Punjab	-----	-----	-----	260.33	110.46
18	Rajasthan	10.282	38.8	58.62	404.78	342.76
19	Tamil Nadu	12.000	-----	-----	526.35	526.35
20	Telangana	135.712	-----	-----	443.39	443.39
21	Uttar Pradesh	-----	-----	451.684	3286.23	2954.11
22	West Bengal	-----	-----	-----	111.09	111.09
TOTAL		406.889	733.82545	766.034	9987.44	9269.70

Note: In the XII Plan funds were released as spill over works of the AR Projects approved during XI Plan.